

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

STARRED QUESTION NO.230

TO BE ANSWERED ON THE 3RD JANUARY, 2018

DIGITAL DATA OF LAND / ESTATE

*230. SHRI KAUSHALENDRA KUMAR:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Ministry has prepared digital data of the entire land / properties / estate under its jurisdiction:
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether illegal encroachment of defence land or property has been reported in the process of preparing digital data:
- (d) if so, the details thereof, location-wise and zone-wise; and
- (e) whether the Government is taking any effective measures to regain the said land / property and if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

(SMT. NIRMALA SITHARAMAN)

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(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 230 FOR ANSWER ON 3.1.2018

(a) Yes, Madam. Ministry of Defence has prepared the digital data of entire defence land-holding in software called 'Raksha Bhoomi'.

(b) The computerization of defence land records under the project 'Raksha Bhoomi' was undertaken by the Directorate General of Defence Estates in association with National Informatics Centre. Defence Land Records contained in General Land Registers (GLRs) and Military Land Registers (MLRs) were entered in the Raksha Bhoomi software and made operational after verification and authentication of database in July, 2011.

(c) & (d): The process of integrating the data on encroachment of defence land in the Raksha Bhoomi data base is an ongoing process. The State / UT-wise details of total defence land reported to be under encroachment as on 30.06.2017 is given at Annexure-A.

(e) Detection, prevention and removal of encroachment is a continuous exercise. Action for removal of encroachments on defence land are taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006. Cases are also taken up with State or Municipal authorities for resolution of the problem. 1375.287 acres of defence lands have been freed from encroachment during the period from 31.03.2013 to 31.03.2017. Additionally, the Government has undertaken the following steps to check encroachment:

- (i) Strengthening of Defence land management by way of digitization of land records; conduct of survey, demarcation and verification exercise of Defence lands.
- (ii) Defence land audit has been institutionalized from 2011-12 as a continuing exercise.
- (iii) Issue of detailed instructions by the Government emphasizing the need for ensuring vigilance, detection and prevention of new encroachments.

ANNEXURE-A REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PARTS (c) & (d) OF LOK SABHA STARRED QUESTION NO. 230 FOR ANSWER ON 03.01.2018

State/UT-wise details of Encroachments on Defence Land

State	Area (in acres)
Andhra Pradesh	21.975
Andaman & Nicobar	25.62
Assam	368.1822
Arunachal Pradesh	87.8141
Bihar	478.97
Chandigarh	0
Chhattisgarh	165.768
Dadra & Nagar Haveli	0
Daman & Diu	0
Delhi	111.3013
Goa	4.264
Gujarat	164.6194
Haryana	734.411
Himachal Pradesh	60.9865
Jammu & Kashmir	425.8785
Jharkhand	304.93
Karnataka	138.3913
Kerala	2.5539
Lakshadweep	0
Maharashtra	914.6852
Madhya Pradesh	1736.722
Manipur	3.3208
Meghalaya	10.6588
Mizoram	0
Nagaland	357.53
Odisha	0.27
Puducherry	0
Punjab	369.958
Rajasthan	484.2229
Sikkim	0.85
Telangana	96.9958
Tamilnadu	138.4667
Tripura	1.0
Uttar Pradesh	2203.65152
Uttarakhand	55.6684
West Bengal	559.096
Total:	10028.76103

Note: Some of the encroachments are subject to confirmation post joint survey by Defence and State revenue authorities.
